# CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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## ORIGINAL APPLICATION NO.060/00492/2018

Chandigarh, this the 26th day of April, 2018

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## **CORAM:** HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)

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Lachhaman Singh S/o Sh. Roop Singh, age 55 years, presently working as Senior Assistant, HA-II, Government Medical College and Hospital, Sector 32, Chandigarh (Group-B).

....APPLICANT

# (Present: Mr. R. Kartikeya, Advocate.)

#### **VERSUS**

- 1. Union of India, through Secretary, Ministry of Health and Family Welfare, A, Wing, Nirman Bhawan, New Delhi-110011.
- 2. Secretary, Department of Medical Education and Research Chandigarh Administration UT Secretariat, Deluxe Building, Sector 9, Chandigarh.
- 3. Director Principal, Government Medical College and Hospital, Sector 32-B, Chandigarh 160030.

....RESPONDENTS

#### ORDER (Oral)

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#### HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

The main contention of learned counsel, at this stage, is that, although the applicant has moved representations dated 18.10.2017, 06.11.2017 and 31.11.2017 (Annexure A-13 colly), for redressal of his grievances, but no decision has yet been taken by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after

considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, during the course of further consideration of the matter, the main instant Original Application is disposed of with the direction to the Competent Authority amongst the respondents to consider and decide the indicated representations, by passing a speaking & reasoned order and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

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(JUSTICE M.S. SULLAR) MEMBER (J)

Dated: 26.04.2018.

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